

(ख) इन मकानों पर कितना व्यय हुआ था; और

(ग) चौथी पंचवर्षीय योजना में उपर्युक्त तीन राज्यों में हरिजन परिवारों के लिये मकानों के निर्माण के हेतु कितना धन नियुक्त किया गया है ?

समाज कल्याण विभाग में राज्य-मंत्री (श्रीमती फूलरेणु गुरु) : (क) (ख) तथा (ग). यह सूचना सम्बन्धित राज्य सरकारों से एकत्रित की जा रही है। जैसे ही वह प्राप्त होगी सभा पत्र पर रख दी जायगी।

Credit from Japan

7741. **Shri R. R. Singh Deo:**
Shri Dhirendranath;
Shri D. Amat;
Shri Chintamani Panigrahi;
Shri Amrit Nahata;
Shri K. R. Ganesh;
Shri Onkar Lal Bohra:

Will the Minister of Finance be pleased to state:

(a) whether the Government of Japan have extended a Yen Credit worth 7 million dollars (Rs. 525 lakhs) to India;

(b) whether this credit has been extended to cope with food crisis;

(c) the manner in which Government propose to utilise this credit; and

(d) the total amount of interest payable to the Government of Japan?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (d). Yes, Sir. The credit is to be utilised for the import of fertilisers from Japan. It is repayable over 15 years, with a grace period of 5 years and carries interest at 5.75 per cent, per annum, on outstanding balance of the credit. The total amount

of interest is estimated at 3.8 million (Rs. 292 lakhs).

Cases against Officials

7742. **Shri R. S. Vidyarthi:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of applications seeking prosecutions of the officials of his Ministry and its attached offices received from 1956 to 1966 year-wise;

(b) the number of applications in which sanctions were allowed and the officials demoted or prosecuted by Government, year-wise;

(c) the number of applications in which sanctions were disallowed, year-wise;

(d) the number of applications in which no reply was sent to the applicants;

(e) the number of applicants/victims who have been afforded relief/compensation, year-wise; and

(f) the number of applicants/victims who are to be afforded relief/compensation?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) to (f). The required information is being collected and will be placed on the Table of the House in due course.

Sea Erosion in Madras State

7743. **Shri Kiruttinan:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that there is further danger of sea erosion at Danushkodi in Madras State;

(b) whether Government have proposed to build a protection wall on the sea shore; and

(c) if not, the action taken to protect the area and to stop the menace to the Rameswaram Island?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The shore erosion problem has prevailed for some years along the Danushkodi village. The Government of Madras have not, however, reported about fresh danger of sea erosion at Danushkodi.

(b) and (c). Anti-sea erosion schemes, that may be required have to be formulated and executed by the State Government. These schemes are however, eligible for Central loan assistance under the Flood Control Programme.

Various protective measures have been undertaken by the State Government from time to time. In 1964, Dr. G. M. Watts, an American Expert on Beach Erosion, whose services were obtained by the Government of India, studied the sea erosion problem near the Danushkodi village, the protective works already undertaken and further measures to be taken. The State Government have proposed to collect necessary data relating to winds, storms, tides, waves, shoreline changes, off shore depth changes etc. etc., on the lines indicated by Dr. Watts for the formulation of further suitable anti-sea erosion works around Rameswaram.

Reorganisations of Office of Commissioner for Scheduled Castes and Scheduled Tribes

**7744. Shri A. K. Kisku:
Shri P. R. Thakur:**

Will the Minister of Social Welfare be pleased to state:

(a) whether Government are aware that to eradicate discrimination in employment for the disadvantaged groups, there are two separate federal organisations in the U.S.A. namely the President's Committee on Equal Employment Opportunity established in 1961 and the newly created Equal Employment Opportunity Commission under the 1964 Civil Rights Act, the former carrying out the Government Programme of non-discrimination in Government employment and in em-

ployment of Govt. Contractors and having wide investigatory powers and the latter having statutory jurisdiction over a wider class of employers, including private employers, employment agencies and labour unions;

(b) whether in the current scheme of re-organisation of the Office of the Commissioner for Scheduled Castes and Scheduled Tribes, Government have considered the feasibility of adopting suitable features of organisation, functions, powers and effectiveness of the two aforesaid organisations as well as of the Fair Employment Practices Commissions functioning in the various States of the U.S.A.

(c) if not, the reasons therefor; and

(d) whether a special comparative study would be made before starting another experiment with a new set-up of the Commissioner's Office?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) Government have not made a special study of the methods adopted in the U.S.A.

(b) and (c). Do not arise.

(d) Government do not experiment in such matters.

Complaints received by Commissioner for Scheduled Castes and Scheduled Tribes

**7745. Shri A. K. Kisku:
Shri P. R. Thakur:**

Will the Minister of Social Welfare be pleased to state:

(a) whether a similar system as followed by the Special Fair Employment Practices Commissioner functioning in U.S.A. is proposed to be adopted for dealing with the complaints received by the Commissioner for Scheduled Castes and Scheduled Tribes; and

(b) if not, the reasons therefor and the alternatives proposed in this regard?